

Headquarters and the other Administrative Centres, *inter se* and with the plain areas; and

(c) how many miles of existing roads have been so far constructed and will be undertaken for construction in the current year and the next Five Year Plan by the Army Engineers?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) to (c). A statement is placed on the Table of the House.

STATEMENT

1. Existing Roads

(a) All-weather	Nil
(b) Fair-weather	747 miles
(c) Eight-feet wide mule paths with jeepable gradients	398 miles
(d) Porter tracks connecting Administrative Centres	3252 miles

2. Roads proposed to be constructed during the Third Five Year Plan.

(a) Fair weather roads	419 miles
(b) Jeepable mule paths	153 miles
(c) Porter tracks to connect Administrative Centres	521 miles

3. Roads constructed and proposed to be constructed by the Army Engineers.

(a) 98 miles of Fair-weather roads have been constructed by the Army Engineers in NEFA.

(b) The General Reserve Engineer Force have taken over another 250 miles approximately of Fair-weather roads leading from the Assam plains to the interior of N.E.F.A. for conversion into all-weather roads

Excess Area in Punjab

3570. { Shri Inder J. Malhotra:
Shri Bahadur Singh:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that excess area with the rural land allottees is being sold to them at Rs. 650 per

standard acre for the first 2 acres and above at Rs. 900 per standard acre in the Punjab State;

(b) whether this cost is adjustable against verified claims;

(c) if not, the reasons therefor; and

(d) whether it is also a fact that Government compensation rate per standard acre was Rs. 450 per acre and the reasons for difference in compensation and sale rate?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) The allottees are permitted to purchase the excess land in their occupation at the following rates:—

Excess land obtained on account of mis-statement on the part of the allottees.	(i) @ Rs. 675 per standard acre for the first 2 standard acres.
	(ii) @ Rs. 900/- per standard acre for the remaining area.
Excess land obtained on account of mistake on the part of the Department.	(i) @ Rs. 450/- per standard acre for the first 10 standard acres.
	(ii) @ Rs. 600/- per standard acre for the remaining area.

(b) Yes.

(c) Does not arise.

(d) Yes. The displaced persons holding land in excess are not, as a matter of right, entitled to its transfer. It is a concession given to them. In fact Government would have been, specially in the case of those who had obtained excess allotments through mis-statements, perfectly justified in evicting the allottees concerned from the excess area in their possession. The allottees have been permitted to purchase the excess area only as a special concession and it is not obligatory for them to purchase it. The price charged is even now below the market value of similar land in Punjab.